

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.79/MP/2023

Subject : Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Seller's Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.04.2007.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Tata Power Company Limited (TPCL) and Ors.

Petition No.106/MP/2024

Subject : Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Seller's Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.4.2007.

Petitioner : Haryana Power Purchase Centre (HPPC)

Respondents : Tata Power Company Limited (TPCL) and Ors.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PSPCL
Ms. Poorva Saigal, Advocate, PSPCL & HPPC
Ms. Pallavi Saigal, Advocate, PSPCL & HPPC
Shri Rishabh Saxena, Advocate, PSPCL & HPPC
Ms. Shree Dwivedi, Advocate, PSPCL & HPPC
Shri Sanjay Sen, Sr. Advocate, TPCL
Shri Venkatesh, Advocate, TPCL
Shri Shreyshth Sharma, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Ms. Shambhavi Jha, Advocate, TPCL
Ms. Vandana Ragwani, Advocate, TPCL
Shri Vedant Choudhary, Advocate, TPCL
Shri Aashwyn Singh, Advocate, TPCL
Shri Vishal Binod, Advocate, MSEDCL
Shri Aditya Dubey, Advocate, MSEDCL
Ms. Swadha Sharma, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Ms. Sneha Singh, Advocate, MSEDCL



Record of Proceedings

During the hearing, the learned senior counsel for the Petitioner/PSPCL and the Respondent/TPCL made detailed submissions and concluded their respective arguments in Petition No. 79/MP/2023. As regards Petition No. 106/MP/2024, the learned counsel for the Petitioner/HPPC and the learned senior counsel for the Respondent/TPCL fairly submitted that it involved an identical issue and the arguments advanced in Petition No. 79/MP/2023 may also be considered in this case. The learned counsel appearing on behalf of the Respondent/MSEDCL adopted the submissions made by the learned senior counsel and the learned counsel for the Petitioners.

2. At the request of the parties, the Commission permitted both sides to file their consolidated written submissions within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)